

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312

IA-491/2024

IN

IB-383(ND)/2019

IN THE MATTER OF:

M/s. Prayag Polytech Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Bon Lon Petrochem LLP

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 24.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner/ Applicant : Mr. Vipul Ganda, Ms. Sakshi Rastogi, Ms. Nirti Dua, Advs., Mr. Anoop Prakash Awasthi, Mr. Parthvi Ahuja, Ms. Prapti Singh, Advs.

For the Respondent :

ORDER

IA-491/2024

Heard the submissions made by the Ld. Counsel appearing for the Applicant.

The Respondent shall comply with the order dated 18.04.2024 within three days.

List the matter **on 02.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay